

G.S.R. 794(E)., dated the 31st December, 2024, publishing the Companies (Accounts) Second Amendment Rules, 2024, under sub-section (4) of Section 469 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 2085/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (15) of section 132 of the Companies Act, 2013: -

(a) Annual Report of the National Financial Reporting Authority (NFRA) New Delhi, for the year 2023-24.

(b) Annual Accounts of the National Financial Reporting Authority (NFRA) New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2086/18/25]

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI MILIND MURLI DEORA (Maharashtra): Sir, I lay on the Table Two Hundred and Fifty Fourth Report (in English and Hindi) of the Committee on Subordinate Legislation on the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Rules, 2023.

MOTION FOR ELECTION TO GOVERNING COUNCIL OF THE INDIAN COUNCIL OF MEDICAL RESEARCH (ICMR)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Sir, I move the following Motion:—

“That in pursuance of sub-rule (xxiii) of Rule 1 read with sub-rule (ii) of Rule 15 of the Rules and Regulations of the Indian Council of Medical Research, this House do proceed to elect, in such manner as directed by the Chairman, one Member from